

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

W CAT/J/12

~~XXXXXXXXXXXXXX~~

AHMEDABAD BENCH

O.A. No.
~~Case No.~~

129

1987

DATE OF DECISION 20-7-1990

Smt. P.S.Girija

~~Petitioner~~ Applicant

Shri B.B.Gogia

Advocate for the Petitioner(s)

Versus

Union of India & others

Respondent s

Shri B.R.Kyada

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh, Administrative Member

The Hon'ble Mr. N.R.Chandran, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(K)

Smt. P.S.Girija ... Applicant

(Advocate: Shri B.B.Gogia)

1. The Railway Recruitment Board,
through its Chairman, Divisional
Office Compound, Western Railway,
Bombay-400 008.

2. The Union of India, owning
and representing Western
Railway, through the General
Manager, Western Railway,
Bombay-400020.

Respondents
(Advocate: Shri B.R.Kyada)

20-7-1990

JUDGMENT

Per: Hon'ble Shri N.R.Chandran, Judicial Member.

The learned counsel for the applicant
as well as for the respondents submitted that
the issue raised in this application is covered
by the decision of this Bench in OA Stamp
225/1989, subsequently numbered as OA 318/1990
wherein we had directed the respondents 2 and 3
to inform the applicant of the result of the
examination held as per Employment Notice

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No. 2/1980-81, including the marks secured by him, within two months. In this case also the applicant presses for a similar relief. We therefore direct the respondents to inform the applicant of the result of the examination held as per Employment Notice No. 2/1980-81, including the marks secured by her within a period of two months from the date of receipt of a copy of this order. We also make it clear that it would be open to the applicant to take such other steps that are available to her under law, if after coming to know of the result and the marks secured by her in the examination, certain rights flow to her.

The O.A. is allowed to the limited extent as above.

N.R. Chandran
(N.R. CHANDRAN)
JUDICIAL MEMBER

M.M. Singh
(M.M. SINGH)
ADMINISTRATIVE MEMBER